CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
VYBRA AUTOMET LIMITED ("VAL")

(**Regd. Office :** Survey No. 507 & 508, Padamati Somaram Road, Bibinagar – 508 126, District Nalgonda, Andhra Pradesh)

This announcement ("**Second Corrigendum to the Public Announcement**") is in continuation of, and should be read in conjunction with, the Public Announcement dated July 01, 2009 (the "**Public Announcement**") and Corrigendum to the Public Announcement dated September 11, 2009 ("**First Corrigendum to the Public Announcement**") issued by VC Corporate Advisors Private Limited as the Manager to the Offer on behalf of Mandakini Holdings Private Limited ("**Acquirer**") pursuant to and in compliance with Regulation 10 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto ("**Regulations**") to the shareholders of Vybra Automet Limited (the "**Target Company**"). The shareholders of the Target Company are requested to note the following with respect to the Public Announcement :

1. The Original and Revised Schedule of major activities pertaining to the Offer is as under:

Activity	Original Date & Day	Revised Date & Day
Date of Public Announcement	01.07.2009 (Wednesday)	01.07.2009 (Wednesday)
Specified Date (for the purpose of determining the name of shareholders to whom the Letter of Offer will be sent)	10.07.2009 (Friday)	10.07.2009 (Friday)
Last Date for a Competitive Bid, if any	22.07.2009 (Wednesday)	22.07.2009 (Wednesday)
Date by which the Letter Of Offer will be Dispatched to the shareholders	11.08.2009 (Tuesday)	04.12.2009 (Friday)
Date of Opening of the Offer	19.08.2009 (Wednesday)	10.12.2009 (Thursday)
Last date for revising the Offer Price/ Number of Shares	27.08.2009 (Thursday)	16.12.2009 (Wednesday)
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	02.09.2009 (Wednesday)	22.12.2009 (Tuesday)
Date of Closing of the Offer	07.09.2009 (Monday)	29.12.2009 (Tuesday)
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched.	22.09.2009 (Tuesday)	13.01.2010 (Wednesday)

2. The Offer to the Shareholders of the Target Company (other than parties to the SPA) is now being made pursuant to Regulation 10 of the Regulations involving acquisition of Equity Shares or voting rights accompanied without a change in control/management of the Target Company. The Acquirer does not intend to acquire or change control/ management of the Target Company or become its promoter or joint promoter of the Target Company.

This Corrigendum to the Public Announcement would also be available on SEBI's website at http://www.sebi.gov.in. Terms used but not defined in this Corrigendum to the Public Announcement shall have the same meaning as assigned in the Public Announcement. The Acquirer represented by its Board of Directors accepts full responsibility for the information contained in this Corrigendum to the Public Announcement and also for fulfilling its obligations as laid down in the Regulations.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER:

Manager to the Offer:
VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No. INM000011096
(Contact Person: Mr. Anup Kumar Sharma)
31, Ganesh Chandra Avenue, 2nd Floor, Suite No –2C, Kolkata – 700 013.
Phone No: (033) 2225-3940/ 3941/ 4116, Fax: (033) 2225-3941
E-mail: mail@vccorporate.com

Place: Kolkata

Date: 02.12.2009